## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 223/TT/2016

**Subject:** Determination of transmission tariff for Asset-I: 765 kV, 3x80

MVAR Switchable line Reactor for 765 kV S/C Gaya-Varanasi Transmission Line as Bus Reactor alongwith associated bays at Gaya Sub-station and Asset II: 3x110 MVAR, 765 kV Bus Reactor-I at 765/400 kV Varanasi GIS (Reactor shifting from Sasaram Sub-station) under Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-A2 for

tariff block 2014-19.

Date of Hearing: 7.2.2017

**Coram:** Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member

**Petitioner:** Power Grid Corporation of India Limited (PGCIL)

Respondents: Rajasthan Rajya Vidyut Prasaran Nigam Limited and 25 others

Parties present: Shri S.S. Raju, PGCIL

Shri Jasbir Singh, PGCIL Shri S.K. Venkatesan, PGCIL Shri M.M. Mondal, PGCIL

Shri E. Shyamala, TANGEDCO Shri R. Katihravan, TANGEDCO

## Record of Proceedings

The representative of petitioner submitted that tariff for Asset-I was claimed on the basis of anticipated COD together with two other assets in Petition No. 450/TT/2014. However, tariff for Asset I was not allowed and the petitioner was directed vide order dated 26.2.2016 in Petition No. 450/TT/2014 to claim tariff after commissioning of the asset. The instant petition is now filed after Asset I was actually commissioned on 2.1.2016, after a time over-run of 16 months. Tariff was claimed in the instant petition for Asset-II on the basis of anticipated COD of 31.12.2016 i.e. with an anticipated delay of 28 months. However, Asset-II has so far been not commissioned.



- 2. The information sought vide RoP dated 6.12.2016 was required to be submitted by 16.1.2017. However, the same was filed only on 3.2.2017. The Commission directed the petitioner to submit the information within the specified time in future and if the information is not filed within the specified timeline, the petition will be decided on the basis of information already on record and information received after the due date will not be considered.
- 3. The representative of the petitioner assured that information sought through RoPs and orders would be filed within the stipulated timeline in future.
- 4. The Commission reserved the order in the matter.

By Order of the Commission

sd/-

(T. Rout) Chief (Legal)

